

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

(IB)-67(PB)/2017

IN THE MATTER OF:

M/s. Dreeshti Airtech Solution  
Vs.  
M/s AMR Infrastructure

.....PETITIONER

.....RESPONDENT

SECTION:

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 06.07.2017

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner :- Mr. Rohit Kumar Agarwal, Advocate

For the Respondent :-

ORDER

Learned Counsel for the petitioner is present and took us through the documents as ~~filed~~<sup>filed</sup> Upon perusal of documents, it is seen that service of notice as furnished in the acknowledgment card at page 34, the date is not clearly visible and in this regard the petitioner is directed to file the tracking report. Further it is represented by the counsel for the petitioner even though the petitioner has applied to obtain the certificate from the bankers as mandated under section 9(3)(c) of the Insolvency and Bankruptcy Code 2016, the bankers have refused to give such a certificate and the counsel for the petitioner is directed to furnish an affidavit from the petitioner in relation to such refusal from bankers and the petitioner is granted time for the said purpose.

Posted the matter on 12<sup>th</sup> July, 2017

Sd/-

R. VARADHARAJAN  
MEMBER (JUDICIAL)

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Deepak (06.07.2017)